

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)
MINUTES OF THE NORMS COMMITTEE-I
MEETING NO.NC/1/MEET/Mar/202122/16(Offline Cases)DATED 31.03.2022

Meeting No.NC/1/MEET/Mar/202122/16(Offline Cases) of the Norms Committee (NC-I) for the licensing year 2021-2022 was held on 31.03.2022 under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting:

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K. S. Sodhi, AssitantDirector	MSME
2.	Smt. Jenny Charan, Consultant	MeitY
3.	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4.	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
5.	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
In Attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Note:

1. For information of exporters, Norms Committee-I handles all cases pertaining to fixation/ratification of norms for Export products on Engineering items falling under ITC(HS) Chapter 81 to 84, 86 to 93. Communications in respect of cases/pertaining to NC-I may be sent to email address: nc1.dgft@nic.in
2. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
3. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RA should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
4. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied, whichever is less.

The minutes of Meeting No.NC/1/MEET/Oct/202122/7 held on 31.03.2022 were circulated on 04.05.2022 amongst the members of the Committee and finalized. Decision taken on each of the cases is enumerated as below:

Sl. No. 01

Case No. 36/21/80-ALC2/2016	M/s Navkar Fittings & Forgings Pvt. Ltd.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00606/AM17		

Case history: The case was rejected in Meeting No. 04/80-ALC2/2017 dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017. However, the applicant had furnished the reply with a request to reconsider their case for fixation of the ad-hoc norms. The applicant's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. On the advice of the representative of **MSME**, the case was forwarded to **DPIIT** on 04.01.2021 for examination & comments. DPIIT vide U. O. No. P-47011/8/2021-TSW dated 10.03.2021 had informed that the applicant's reply is incomplete. As decided in the Meeting No. 02/80 dated 16.06.2021, deficiency letter seeking following information as raised by DPIIT was sent to the applicant on 02.08.2021:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Detailed calculations for the quantities of import items.

As per NC decision, a deficiency letter, as raised by DPIIT, was sent to the applicant on 02.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. The applicant vide email dated 18.01.2022 requested to give some more time to submit their reply of deficiency letter.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been sent to DPIIT on 31.03.2022 for examination & comments. Hence, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 02

Case No. 2/4/80-ALC2/2015	M/s Terumo Penpol Ltd.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 53/21/040/00002/AM10		
Case history: In the Meeting No. 11/80 date 30.11.2018, the representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/2016-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with the recommendation of DIPP and therefore, MSME was requested to provide comments. Based on the deliberations & as per advice of MSME, the Committee decided that Consultant (Tech -1) may look into the matter. Hence, the case was referred to Consultant (Tech -1) on 16.10.2019 for examination & comments. Consultant (Tech-1) informed that a similar case of the applicant had already been referred to PLEXCONCIL and Department of Chemicals & Petrochemicals. PLEXCONCIL vide email dated 17.12.2019 had requested for 15 days' time to reply the query. No information had been received from Department of Chemicals & Petrochemicals. PLEXCONCIL was reminded on 12.02.2020 for the expediting the matter. PLEXCONCIL's reply was received and forwarded to Consultant (Tech-1) on 11.03.2020 for examination of the case. However, Consultant (Tech-1) informed in the meeting that PLEXCONCIL reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to JS, Department of Chemicals & Petrochemicals on 30.07.2020 to provide their comments in the matter at the earliest. Subsequently, a reminder along with copy of application was sent to Department of Chemicals & Petrochemicals on 09.03.2021 for examination & comments. As decided in the Meeting No. 02/80 dated 16.06.2021, a reminder was issued on 02.08.2021. Further, as decided in meeting dated 02.09.2021, the reminder was issued on 29.09.2021. Also, as per NC decision, final reminder [Letter] was sent to Department of Chemicals & Petrochemicals on 05.01.2022 for expediting the comments. In NC meeting dated 08.02.2022, it was decided to seek opinion of Consultant (Tech-1) in this matter as no information had been received from Department of Chemicals & Petrochemicals despite several reminders. As per NC decision, an email was sent to Consultant (Tech-1) on 11.03.2022. However, no comments have been received yet. Decision: The Committee considered the case as per agenda and decided to remind Consultant (Tech-1) for expediting the comments. Case is deferred.		

Sl. No. 03

Case No. 26/11/80-ALC2/2016	M/s Dee Development Engineers Ltd.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17		
RLA No.: 05/23/040/00101/AM17	Subject: Request for fixation of ad-hoc norms	
Case history: The case was rejected in the Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter raised by DHI.The case was reconsidered in M.No. 07/80 dated 22.10.2020 and it was decided to send a deficiency letter to the applicant as per comments of DHI. In response to DL, applicant's reply dated 23.11.2020, was sent to DHI on 01.12.2020. DHI informed that the applicant's reply had Appendix 4K dated 04.06.2016 only and not contained information as sought in M. No. 07/80 dated 22.10.2020 (Held on 23.10.2020). Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 17.08.2021 for furnishing the following information: 1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 2. Utilization of import item at SL. No. 11 in the export product. As per NC decision, a DL was issued to the applicant for furnishing the above information. On receipt of the applicant's reply, the same was forwarded to DHI on 24.09.2021 for examination and comments. In NC meeting dated 08.03.2022, the Committee noted the comments of DHI received vide letter dated 08.02.2022 and asked ask the applicant to furnish the following information as per comments of DHI: 1. To provide quantity of each import item (items at Sl. No. 4 to 6 & 7 to 10) in number separately. Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.03.2022 as per comments of DHI. However, no reply has been received as yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.		

Sl. No. 04

Case No. 21/6/80-ALC2/2016	M/s Dee Development Engineers Ltd.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0510398216 dated 13.04.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00180/AM17		
RLA No.: 05/23/040/00015/AM17		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter raised by DIPP. However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case in its meeting dated 20.10.2020. The Committee reconsidered the case and noted that applicant's reply against the deficiency letter raised by DPIIT was sent on 05.11.2020. DPIIT vide U. O. No. P-47011/301/2019-TSW dated 23.11.2020 had informed that the applicant's reply is incomplete. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 17.08.2021 for furnishing the following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantity of export item in meters also in addition to its weight.
6. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
7. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.

The applicant's reply dated 31.08.2021 was forwarded to DPIIT on 31.08.2021 for examination & comments. DPIIT vide U. O. No. P-47011/301/2019-TSW dated 20.09.2021 informed that the applicant's reply is incomplete. Further, as per the comments of DPIIT, a deficiency letter was issued to the applicant on 05.01.2022 to furnish following information:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the

resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

2. Quantity of export item in meters also to its weight.
3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
4. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.01.2022 followed by a reminder dated 09.03.2022 was issued to the applicant for furnishing the requisite information. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 05

M. No.: NC/1/MEET/Mar/20212 2/16 (Offline Cases) dated 31.03.2022	M/s TATA Sikorsky Aerospace Ltd.	Status: Deferre d
HQ. No.: 01/80/162/301/AM18/D ES-1	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	

Case history: The Committee considered the case as per agenda and noted that a copy of application was sent to **DIPP** on 10.07.2018 and to **DHI** on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of **DIPP/DHI**, it was forwarded to **MSME** on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. A deficiency letter (To provide excel sheet of calculations) was sent to the applicant as per comments of **MSME** received via email dated 22.10.2020. The applicant's reply was sent to **MSME** on 18.11.2020 to examine the case. **MSME** via email dated 16.06.2021 has asked to submit certain information. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. To submit step-wise calculation for all products.
2. To submit **MSME-DI** wastage report/SEZ wastage report, if any.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 10.08.2021 was forwarded to **MSME** for examination & comments on 11.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.

Case is deferred.

Sl. No. 06

Case No. 27/9/80-ALC2/2017	M/s TERUMO PENPOL PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18		
RLA No.: 53/24/040/00003/AM18	Subject: Request for re- fixation of ad-hoc norms	
Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However, the applicant requested to re-fix the norms and to allow them for Personal Hearing .		
The applicant appeared for PH in NC Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claims. Based on the deliberations, the Committee decided that Consultant (Tech 1) would look into the matter. Consultant (Tech-1) pointed out that applicant is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Department of Chemicals & Petrochemicals suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the applicant had been ratified based on SION H-67 which allows for only 10%. Consultant (Tech-1) suggested that PLEXCONCIL may be requested to provide Production/Consumption data of other manufacturers. The case was referred to PLEXCONCIL, Department of Chemicals & Petrochemicals on 18.10.2019 & 05.11.2019 respectively. However, PLEXCONCIL vide email dated 17.12.2019 had requested for 15 days' time to reply the query. No information had been received from Department of Chemicals & Petrochemicals. The Committee noted that Department of Chemicals & Petrochemicals and PLEXCONCIL were reminded on 12.02.2020 for expediting the matter. PLEXCONCIL's reply was received and forwarded to Consultant (Tech-1) on 11.03.2020 for examination. However, Consultant (Tech-1) informed in the meeting that PLEXCONCIL reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to JS, Department of Chemicals & Petrochemicals on 30.07.2020 to provide their comments in the matter at the earliest. Further, a copy of application was sent to Department of Chemicals & Petrochemicals on 09.03.2021 for examination & comments. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a reminder was issued on 02.08.2021. Further, as decided in meeting dated 02.09.2021, another reminder was issued on 29.09.2021. Also, as per NC decision, final reminder [Letter] was sent to Department of Chemicals & Petrochemicals on 05.01.2022 for expediting the comments. In NC meeting dated 08.02.2022, it was decided to seek opinion of Consultant (Tech-1) in this matter as no information had been received from Department of Chemicals & Petrochemicals despite several reminders. As per NC decision, an email was sent to Consultant (Tech-1) on 11.03.2022. However, no comments have been received yet.		
Decision: The Committee considered the case as per agenda and decided to remind Consultant (Tech-1) for expediting the comments.		
Case is deferred.		

Sl. No. 07

Case No. : No.:9/12/80-ALC2/2017	M/s SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re- fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM18		

Case history: The case was approved in M. No. 3/80-ALC2/2016 dated 09.05.2018 as per recommendation of representative of **DHI, DIPP** and **MSME** present in that meeting. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the recommendation of **Consultant (Tech-3)** was sent to **DPIIT** on 08.07.2020 as similar cases were examined/ recommended by them. However, **DPIIT** on 02.09.2020 requested for some additional information and the same were sent to **DPIIT** on 07.10.2020. Also, some other information received from the applicant was forwarded to **DPIIT** on 16.10.2020. As decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information as per comments of **DPIIT** vide U. O. No.: P-47012/289/2018-TSW dated 10.12.2020:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

However, the applicant's reply was forwarded to **DPIIT** on 12.08.2021 for examination & comments. **DPIIT** vide U. O. No.: P-47011/289/2018-TSW dated 31.08.2021 informed that the applicant's reply was incomplete. Therefore, the Committee decided to ask from the applicant to furnish following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured- export product wise.
5. Cutting allowance and end cutting loss on brass bar.

Reply from the applicant was received and sent to **DPIIT** on 11.10.2021 for examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments of

DPIIT vide U. O. No. P-47011/289/2018-TSW dated 20.12.2021 and decided to seek opinion of Consultant (Tech-3) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-3) on 11.03.2022 for his opinion. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 8

Case No.: 13/16/80-ALC2/2017	M/s L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Approved
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. /date: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18	Subject: Request for review and fixation of ad-hoc norms	
RLA No.: 03/95/040/00052/AM18		
Case history: The case was rejected in Meeting No. 06/80-ALC2/2018 dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.		
However, the applicant had requested for review of the case. The firm had given representation dated 25.02.2019 enclosing a statement giving composition along with unit of measurement in numbers against each set of imported items. The Committee reconsidered the case and noted that the applicant's representation was sent to DHI for examination on 21.02.2020 followed by a reminder on 15.10.2020. Further, reply of deficiency received from the applicant was sent to DHI via email on 14.06.2021 to examine the case. DHI has given their comments dated 16.11.2021. The case was discussed in meeting dated 16.11.2021 and the Committee observed that DHI had recommended very high wastage for certain import items. However, name of raw material & shape were not mentioned in the description of import items neither in ANF-4A/Condition Sheet nor in the comments of DHI. Therefore, the Committee decided to get clarification on the same from the applicant & DHI for the import items at Sl. Nos. 13, 22, 48 to 53, 79 to 82, 85 to 88, 327 & 328. As per NC decision, an email was sent to the applicant & DHI on 05.01.2022. The applicant's reply against email dated 05.01.2022 was sent to DHI on 07.02.2022 for comments. Decision: The Committee considered the case as per agenda and noted that DHI vide email dated 16.02.2022 has stated that the recommended wastages for import items are reasonable. Also during deliberation in the meeting, the representative of DHI has reiterated that the recommended wastage are reasonable for import items as given in the DHI's letter dated 16.11.2021. Therefore, the Committee decided to fix the ad-hoc norms as per comments given by DHI vide letter dated 16.11.2021 as under:		

1. The export weight is 1600MT is to be incorporated in the Advance Authorization.
2. Quantity of import items at Sl. No. 13, 22, 79 to 82, 327 & 328 may be allowed as 1.05Kgs/Kg content in the export product.
3. Quantity of import item at Sl. No. 48 may be allowed with net wastage of 390% after recovery of 10%.
4. Quantity of import item at Sl. No. 49 may be allowed with net wastage of 711% after recovery of 10%.
5. Quantity of import item at Sl. No. 50 may be allowed with net wastage of 387% after recovery of 10%.
6. Quantity of import item at Sl. No. 51 may be allowed with net wastage of 695% after recovery of 10%.
7. Quantity of import item at Sl. No. 52 may be allowed with net wastage of 290% after recovery of 10%.
8. Quantity of import item at Sl. No. 53 may be allowed with net wastage of 334% after recovery of 10%.
9. Quantity of import item at Sl. No. 85 may be allowed with net wastage of 268% after recovery of 10%.
10. Quantity of import item at Sl. No. 86 may be allowed with net wastage of 264% after recovery of 10%.
11. Quantity of import item at Sl. No. 87 may be allowed with net wastage of 186% after recovery of 10%.
12. Quantity of import item at Sl. No. 88 may be allowed with net wastage of 186% after recovery of 10%.
13. Import item at Sl. No. 208 may be deleted as it is a kit.
14. For import items at Sl. No. 319, 322 & 323, the words form description "**Rough Machining**" may be replaced with the words "**Finished Machining**".
15. Import items at Sl. No. 33, 39, 68, 76, 117, 306 to 318, 326, 329 & 331 may be **deleted** as requested by the applicant.
16. Import item at Sl. No. 333 may be **deleted** as the applicant has not submitted the drawing & calculation of import item.
17. Quantity of import item at Sl. No. 330 may be allowed as **per DGFT's Policy of Consumable items**.
18. Quantity of rest of import items may be allowed **as per GN-4 with nil wastage & accountability clause. (Weight of components given in weight balance are to be incorporated in Advance Authorization)**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 9

Case No.: 23/8/80-ALC2/2018	M/s GE POWER INDIA LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00164/AM19		
Case history: The case was rejected in Meeting No. 4/80-ALC2/2019 dated 22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI. The applicant vide letter dated 27.09.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was inadvertently forwarded to MSME who advised referring the case to DHI for examination. The case was referred to DHI on 31.10.2020. As per comments of DHI and as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:		
1. Complete application with all annexure. 2. Copy of the NC decisions in chronological order. 3. All the replies of deficiencies letters in chronological order. 4. Copy of deficiency letter issued by NC.		
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 07.02.2022 for examination & comments. DHI via email dated 11.02.2022 informed that the applicant has not submitted the point-wise reply. The Committee also noted that the case was referred to DHI on 31.10.2020 and the recommendation of the DHI is still inconclusive. Hence, the Committee decided to refer the case to Consultant (Tech-3) for examination and providing comments.		
Case is deferred.		

Sl. No. 10

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s GEA Process Engineering, Vadodara	Status: Deferred
HQ. No.: 01/80/162/AM09/		
	Subject: Request for fixation of ad-hoc norms	
Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products. The copy of application was sent to MSME on 08.09.2020 for examination of the case. As per comments of MSME received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:		

1. A copy of complete set of application.
2. To provide MSME-DI wastage/SEZ wastage report, if any.

As per NC decision, a deficiency letter as raised by MSME was issued to the applicant on 27.09.2021. The applicant via email dated 28.09.2021 informed that their unit is not registered under MSME Act, 2006. Therefore, they do not have any MSME-DI wastage report issued by MSME Authority and also such wastage report is not issued by KASEZ Authority. MSME was reminded on 09.03.2022 for expediting the comments. However, no comments have been received yet.

Decision: The Committee decided to **wait for** the comments from MSME.

Case is deferred.

Sl. No. 11

Case No.: 12/14/80-ALC2/2018	M/s TIL LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0210208845 dated 11.12.2018		
HQ. No.: 01/80/050/00328/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00110/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. However, the applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same was not certified as part of export product as per Appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required for manufacturing of their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments. As per NC decision, the case was referred to DHI on 11.11.2021 for examination & comments. In meeting dated 08.02.2022, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. A copy of complete application with ANF-4A.
2. Deficiency letter issued earlier along with its reply.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.03.2022 was issued to the applicant as per comments of DHI. However, no reply has been received as yet. Therefore, the Committee decided to **send a reminder to the applicant** for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 12

Case No.: Case No:10/14/80-ALC2/2018	M/s TIL LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No : 0210208842 dated 11.12.2018		
HQ. No.: 01/80/050/00326/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00109/AM19		
Case history: The Committee considered the case as per agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. The applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same is not certified as part of export product as per appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required for manufacturing their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No. 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments. As per NC decision, the case was referred to DHI on 11.11.2021 for examination & comments. In meeting dated 08.02.2022, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI: 1. A copy of complete application with ANF-4A. 2. Deficiency letter issued earlier along with its reply. Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.03.2022 was issued to the applicant as per comments of DHI. However, no reply has been received as yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.		

Sl. No. 13

Case No. :64/11/80-ALC2/2018	M/s IND-SPHINX PRECISION LTD	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00048/AM19		
Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the		

representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated 05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021 & 09.03.2022. However, no comments have been received as yet.

Decision: The Committee decided to wait for the comments of MSME.

Case is deferred.

Sl. No. 14

Case No. :17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15		
RLA No.: 22/24/040/00056/AM15	Subject: Request for re-fixation of ad-hoc norms	
Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016as per written comments of MSME vide ID Note No. 30 (199)/15-ME dated 30.12.2015.However, the applicant has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021& 09.03.2022. However, no comments have been received yet.		
Decision: The Committee decided to wait for the comments from MSME.		
Case is deferred.		

Sl. No. 15

Case No. :12/7/80-ALC2/2016	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Approved
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00053/AM17		
Case history: The Committee considered the case as per agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non-submission reply of deficiency letter dated 26.04.2017 (raised by DHI). However, the applicant requested to review the case and fixation of ad-hoc norms. The Committee reconsidered the case and the case was referred to Consultant (Tech-3) for examination & comments. Consultant (Tech-3) informed via email dated 14.06.2021 that the applicant's reply dated 03.03.2021 is incomplete as the applicant had not replied to deficiency letter and submitted their earlier reply letters only. A deficiency letter was sent to the applicant on 06.08.2021 for furnishing the following information as per advice of Consultant (Tech-3) :		

1. To explain why the consumption per unit in past is 1.448 gram while requirement in present case is given as 0.384 gram per unit.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter as raised by Consultant (Tech-3) was sent to the applicant on 06.08.2021 followed by a reminder on 29.09.2021. The applicant submitted reply of deficiency letter and the same was forwarded to Consultant (Tech-3) on 16.12.2021, 05.01.2022 & 01.02.2022 for examination of the case. Further, the physical file of the case was sent to Consultant (Tech-3) on 04.08.2021 to examine the case.

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via email dated 31.03.2022 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84213 990	Automobile Parts : Catalytic Converter-Catalyst, DPF made of Ceramic (Size : 143.8 mm x 127mm x 20mm) (Model No. 59N)	36960 Number	1	690919 90	Substrate, DPF(Ceramic) (Size: 143.8mm x127mm x20mm)Ceramic	As per GN-4
			2	711002 10	Palladium Powder (PD)	As applied including 0.25% wastage

Note: The words "Model No. 59N" may be added in the description of export item.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 16

Case No. 2/17/80-ALC2/2017	M/s VEM TECHNOLOGIES PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	Subject: Request for review for fixation of ad-hoc norms	
RLA No.: 09/24/040/00055/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission reply of deficiency letter dated 14.01.2019 as raised by DPIIT. However, the applicant had

requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the applicant on 20.01.2020 followed by reminders on 22.09.2020, 25.11.2020 & 14.06.2021. The applicant's reply was received via email dated 16.06.2021 & the same was forwarded to Consultant (Tech-3) on 17.06.2021 for examination & comments. Consultant (Tech-3) via email dated 06.08.2021 requested for sending the physical file of the case. The physical file of the case was sent to Consultant (Tech-3) on 01.09.2021 followed by a reminder on 05.01.2022. In NC meeting dated 08.02.2022, Consultant (Tech-3) informed that the applicant's reply dated 16.06.2021 is deficient. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3):

1. To provide detailed calculation of raw material to be imported with supporting drawing of components to be made out of them separately for both export products.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.03.2022 was issued to the applicant as per comments of Consultant (Tech-3). However, no reply has been received as yet. Therefore, the Committee decided to **send a reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 17

Case No. 47/14/80-ALC2/2014	M/s ALSTOM TRANSPORT INDIA LIMITED	Status: Approved
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	Subject: Request to review & fixation of ad-hoc norms.	
RLA No.: 07/24/040/00092/AM15		

Case history: The case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI. Thereafter, the applicant represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

*"The Committee noted that a personal hearing was already given to the applicant on 06.12.2018. In the personal hearing the applicant informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, applicant stated that it **has taken an additional license for supplementary material** required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the applicant, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that applicant has obtained several licenses, which are pending for

the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the applicant had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the applicant as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

"Decision: *The Committee heard the submission made by the applicant and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the applicant made in the AAs was rejected by the RA, as claimed by the applicant and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The applicant shall approach RA within 30 days from the date of uploading of the minutes of meeting."*

The Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014

would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the applicant to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

"The committee reviewed the case and observed that request of the applicant and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the applicant, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The applicant shall approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing."

The Committee noted in its Meeting No. 18/80 dated 02.01.2020 that the applicant's reply dated 06.11.2019 was forwarded to DHI on 02.12.2019 by NC-1 for examination of the case and DHI raised following deficiency:

1. Specific use of items imported under the eighth authorization vis-a-vis those imported under other seven authorizations.

The Committee noted in meeting dated 16.06.2021 that the reply of deficiency letter was sent to DHI on 24.02.2020 and some additional information received from the applicant was also sent to DHI on 19.08.2020 & 21.09.2020 followed by a reminder on 15.12.2020. However, DHI requested vide letter dated 16.06.2021 to send reply of further deficiency. Therefore, the Committee decided to call the applicant for personal hearing and also requested to furnish the following information as per comments of DHI:

1. Background note of the case along with specific export list vis-a-vis import list. The applicant's reply was forwarded to DHI on 16.08.2021 for examination & comments. The case was further considered in the meeting dated 02.09.2021 and the Committee heard the applicant's representative during personal hearing. The applicant's representative explained the case in detail in the meeting and the representative of DHI had asked to submit certain information. Therefore, the Committee decided to request DHI for expediting the comments. The comments from DHI were received vide letter dated 16.11.2021.

Decision of NC meeting held on 16.11.2021: The Committee reconsidered the case and noted the comments given by DHI vide letter dated 16.11.2021 wherein it is stated that the applicant had taken 7 Advance Authorizations for manufacture & supply of 33 metro coaches. The applicant, during personal hearing, had clarified that the subject AA contains the residual items which could not be imported as amendment of earlier seven AAs were not allowed. In respect of subject advance authorization, comments from DHI have been received.

However, the Committee in its meeting dated 16.11.2021 noted that in response to Norms Committee's email dated 23.04.2019, Addl. DGFT Bangalore had informed that applicant had obtained several licenses and mentioned that a letter from ECA-II, DGFT, New Delhi was received seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India Ltd. Further, it was also noted that an ID Note No. 01/80/50/00368/AM15/DES-1/1310 dated 25.07.2019 was sent to ECA-II for seeking their comments in this matter which are still awaited. Therefore, the Committee desired to know the outcome of verification on the above referred allegations from ECA-II and RA Bangalore before fixation of ad-hoc norms.

The case was considered by the NC in its meeting dated 08.02.2022 and the Committee noted that a letter was sent to ECA-II for seeking their comments dated 25.07.2019 and subsequent reminders sent on 03.01.2022 & 31.01.2021. Further, an email was also sent to RA Bangalore on 31.01.2022 for seeking the information regarding the alleged irregularities. However, information was awaited and therefore, the Committee decided to wait for the requisite reports from ECA-II/RA, Bangalore. Further, ECA-II vide their OM No. 18/58/17-18/ECA-II/668 dated March, 2022 has forwarded the complaint to PC-IV Division for appropriate action only and no specific comments were made. DES-1 vide its communication dated 21.03.2022 has requested PC-IV for providing their comments in the matter. However, their reply is still awaited.

Decision: The Committee considered the cases as per the agenda and noted the comments given by DHI stating that the applicant had taken seven Advance Authorizations for manufacture & supply of 33 metro coaches. The applicant, during PH, had clarified that the present AA contains the residual items which could not be imported, as amendment of earlier seven AAs were not allowed. The PRC in its meeting no. 23/AM20 dt. 03.12.2019 had decided that all the 8 advance authorizations to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. Therefore, the Committee decided to fix the ad-hoc norms as per comments dated 16.11.2021 given by DHI as under:

1. The quantity of import items as per Annexure-1 (Raw materials) may be allowed as 1.17Kgs/Kg content in the export product.
2. The quantity of import items as per Annexure-2 (containing 13 items) may be allowed as per DGFT's Policy of consumable items.
3. The quantity of import items as per Annexure-3 containing 511 items, 20 items as per Annexure-7 may be deleted and remaining 491 items may be allowed under GN-4.

4. The quantity of import items as per Annexure-4, containing 590 items, may be allowed under GN-4.
5. The quantity of import items as per Annexure-5, containing 6 items, may be deleted as earlier these items were not imported.
6. The quantity of import items as per Annexure-6, containing 743 items, may be deleted as the applicant has not imported these items.
7. The quantity of import items 618 & 1652 may be deleted as also earlier these were deleted.

Note: The above fixation of ad-hoc norms is subject to clearance from PC-4 and RA, Bangalore with regard to alleged irregularities.

RA concerned may take further consequential action as per above decision of the Norms Committee.

Sl. No. 18

Case No. 1/25/80-ALC2/2015	M/s UNITED DRILLING TOOLS LTD	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	Subject: Request for review and fixation of ad-hoc norms	
RLA No.: 05/24/040/00493/AM16/		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non-submission reply of deficiency letter dated 29.03.2016 as raised by DHI. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and **Consultant (Tech-3)** informed that the applicant's reply dated 29.05.2020 & 06.07.2020 are deficient due to following reasons:

1. Process flow chart does not show use of import items at SL. No. 2 & 3.
2. Quantity of forging is proposed to be imported in fraction of numbers.
3. Weight of export product & import items in annexure A & B are not clear.
4. Quantity of export product given in annexure B is not matching with quantity in AA.

The reply of above-mentioned deficiency was received from the applicant and sent to **Consultant (Tech-3)** on 28.01.2021 for examination of case. **Consultant (Tech-3)** via email dated 14.06.2021 has requested to send physical file of the case. The physical file of the case was sent to Consultant (Tech-3) on 04.08.2021. The applicant's reply of DL was sent to Consultant (Tech-3) on 05.01.2022 for examination of the case. In NC meeting dated 08.02.2022, Consultant (Tech-3) informed vide email dated 08.02.2022 that the applicant's reply dated 15.12.2020 is deficient as the applicant has not given point-wise reply of DL. Therefore, the Committee decided to ask again from the applicant to furnish the following information as per comments of Consultant (Tech-3):

1. Process flow chart does not show use of import items at SL. No. 2 & 3.
2. Quantity of forging is proposed to be imported in fraction of numbers.
3. Weight of export product & import items in annexure A & B are not clear.
4. Quantity of export product given in annexure B is not matching with quantity in AA.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.03.2022 was issued to the applicant as per comments of **Consultant (Tech-3)**. However, no reply has been received as yet. Therefore, the Committee decided to **send a reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 19

Sl. No. 19			
Case No. 19/23/80-ALC2/2016	M/s AZAD ENGINEERING PRIVATE LIMITED	Status: Rejected	
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022			
Lic. No.: 0910064137 Date: 14.09.2016			
HQ. No.: 01/80/050/00522/AM17/ RLA No.: 09/24/040/00295/AM17/	Subject: Request for review of ad- hoc norms fixed in meeting dated 25.04.2017		

Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of **DHI**. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee had reconsidered the case in its meeting No. 02/80 dated 16.06.2021 and decided to ask from the firm the following information as per comments of **DHI**:

1. Calculation of the requirement of raw material supported by Dimensional Engineering Drawing with dimensions clearly highlighted.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by **DHI** was sent to the applicant on 27.09.2021 followed by reminders on 11.11.2021, 05.01.2022 & 09.03.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.

Case is rejected.

Sl. No. 20

Case No. 37/19/80-ALC2/2014	M/s KAMAR INFRASTRUCTURE PVT LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Licence No.: 0310788243 Date: 21.08.2014	Subject: Request for review and fixation of ad-hoc norms	
HQ File No: 01/80/050/00471/AM15/		
RLA File No: 03/94/040/00449/AM15/		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non-submission reply of deficiency letter. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 29.10.2020.

The applicant's reply was sent to DHI on 25.02.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the applicant's reply is deficient and it contains only copy of Advance Authorization. Therefore, a deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.

Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

As per NC decision, a deficiency letter as raised by DHI was sent to the applicant on 06.08.2021 followed by reminders on 27.09.2021 & 11.11.2021. The applicant's reply was sent to DHI on 07.01.2022 for examination & comments. In NC meeting dated 08.02.2022, the Committee noted that DHI vide email dated 28.01.2022 informed that the applicant had submitted same information as of earlier. Therefore, the Committee decided to ask again from the applicant to furnish following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.

Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.03.2022 was issued to the applicant as per comments of DHI. However, no reply has been received as yet. Therefore, the Committee decided to **send a reminder to the applicant** for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 21

Case No. 3/10/80-ALC2/2017	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	Subject: Request for review and fixation of ad-hoc norms	
RLA No.: 05/23/040/00043/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 08.10.2018. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's reply was sent to DPIIT for examination of the case on 21.09.2020 followed by reminders on 25.11.2020 and on 13.08.2021.

A deficiency letter was issued to the applicant on 05.01.2022 as per comments given by DPIIT vide U. O. No. P-47011/48/2021-TSW dated 20.09.2021 as under:

1. A copy of complete set of application.
2. A copy of deficiency letter issued to the applicant.
3. A copy of representation along with the all relevant information/documents.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.01.2022 followed by a reminder dated 09.03.2022 was issued to the applicant. The applicant via email dated 28.03.2022 has requested for some more time to reply the deficiency letter. Therefore, the Committee decided to wait for 15 days for reply of the applicant and thereafter issue **the final reminder**.

Case is deferred.

Sl. No. 22

Case No. 8/23/80-ALC2/2015	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	Subject: Request for review and fixation of ad-hoc norms	
RLA No.: 05/23/040/00292/AM16		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016 dated 21.06.2016 due to non-submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 25.11.2020 as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020:

1. To indicate weight of each type of rubber rollers to be exported, giving its

- composition i.e. net weight of rubber parts, Metal/Aluminium shell, handle etc.
2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material.
In this case, there are two export items as under:
 - i. Rubber rollers for automatic rice mill machinery 10"—8000 Number.
 - ii. Rubber rollers for automatic rice mill machinery 14"—500 Number.
 3. To provide above details for both the export items.
 4. To provide relevant drawing of both the export items.

The applicant's reply was sent to DPIIT on 28.12.2020 for examination of the case. DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 28.01.2021 informed that the copy of application of the subject AA is not available with DPIIT to examine the case.

As per NC decision, a letter was sent to the applicant for submitting the copy of application on 06.08.2021 followed by a reminder on 11.11.2021. The copy of application was referred to DPIIT for examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments of DPIIT vide U. O. No. P-47011/39/2019-TSW dated 06.12.2021 and decided to seek opinion of Consultant (Tech-1) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-1) for his opinion on 11.03.2022.

Decision: The Committee considered the case as per agenda and Consultant (Tech-1) informed vide email dated 28.03.2022 that no attachments/documents of the case has been received by him. Therefore, the Committee decided to send all the relevant documents to Consultant (Tech-1) for examination & comments.

Case is deferred.

Sl. No. 23

Case No. 19/19/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17		
RLA No.: 03/95/040/00292/AM17		
Case history: The C	Subject: Request for re-fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018. However, the applicant had requested for review of already fixed ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information as raised by DHI was sent to the applicant on 24.02.2020 followed by reminders on 06.11.2020 & 06.08.2021:

1. The final list of import items after all amendments. (there appears to be at least four amendments)
2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.

Decision: The Committee considered the case as per agenda and noted the applicant's reply was sent to DHI on 13.08.2021 & 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments. However, no comments have been received as yet. Therefore, the committee decided to **remind again DHI** for expediting the comments.

Case is deferred.

Sl. No. 24

Case No.: 67/5/80-ALC2/2018	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/ RLA No.: 04/24/040/00267/AM18/	Subject: Request for re-fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019. However, the applicant had requested for review of the ad-hoc norms.

The representation of the applicant was forwarded to DHI for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 16.11.2021 noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15 days:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 08.02.2022 noted that the applicant's reply was forwarded to DHI on 16.12.2021 for examination & comments. DHI vide letter dated 08.02.2022 stated that this is an old case and sought for certain information. Therefore, the Committee decided to ask from the applicant for furnishing the following

information within 15 days:

1. Complete application with ANF 4A, ANF 4B with all enclosures like appendix 4E, Appendix 4K & Appendix 4H.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.03.2022 was issued to the applicant as per comments of DHI. However, no reply has been received as yet. Therefore, the Committee decided to wait for 15 days for reply of the applicant and thereafter issue **the final reminder**.

Case is deferred.

Sl. No. 25

Case No.: 79/11/80-ALC2/2018	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Approved
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No. 0510405508 Date: 02.02.2018		
HQ. No.: 01/80/050/00270/AM19		
RLA No.: 05/23/040/00418/AM18	Subject: Request for re-fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 13/80 dated 22.01.2019 as per written comments of DHI vide U. No. NO. DES-I/HTCI/AUP-I-2018-HEI dated 20.12.2018. However, the applicant had requested for reviewing the ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant as per comments of **Consultant (Tech-3)**:

1. Specification and catalogue of export product.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
3. Copy of Advance Authorization.
4. Copy of export order.

As per comments of Consultant (Tech-3), a deficiency letter was sent to the applicant for furnishing the above information on 06.08.2021 followed by reminders on 29.09.2021 & 11.11.2021. The applicant's reply was sent to Consultant (Tech-3) on 03.12.2021 & 01.02.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via email dated 31.03.2022 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84213 990	Automobile Parts : Catalytic Converter- Catalyst, DPF made of Ceramic (Size : 143.8 mm x 127mm x 20mm) (Model No. 59N)	30221 Number	1	690919 90	Substrate,DP F(Ceramic) (Size: 143.8mm x127mm x20mm)	As per GN-4
			2	711002 10	Palladium Powder (PD)	As applied including 0.25% wastage

Note: The words "Model No. 59N" may be added in the description of export item.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 26

Case No.: 12/16/80-ALC2/2017	M/s LARSEN& TOUBRO LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No :0310815008 dated 03.08.2017	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00275/AM18/		
RLA No.: 03/95/040/00235/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of DHI. However, the applicant vide email dated 14.10.2020 had requested for revision of the ratified ad-hoc norms.

The applicant's representation was sent to DHI on 15.12.2020 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 13.08.2021 to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

As per NC decision, a DL was issued to the applicant. The applicant's reply was sent to DHI on 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments.

Decision: The Committee considered the case as per agenda and noted the comments of DHI given via their email dated 31.03.2022. The matter was deliberated in the meeting and the committee decided to seek the opinion of Consultant (Tech-3) in

this matter.

Case is deferred.

Sl. No. 27

Case No.: 6/5/80-ALC2/2016	M/s ALPINE COILS LLP.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No :0410161893 dated 10.05.2016		
HQ. No.: 01/80/050/00155/AM17		
RLA No.: 04/24/040/00022/AM17	Subject: Request for fixation of ad-hoc norms	
Case history: The Committee considered th		

Case history: The Committee considered the case as per agenda and noted that the case was rejected by NC in its Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply to the deficiency (raised by DIPP). However, the applicant vide representation dated 11.11.2020 furnished the reply of deficiency and requested to fix the ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 for examination & comments. As per comments of DPIIT vide U.O. No.: P-47011/44/2021-TSW dated 15.09.2021, the following information was asked from the applicant to furnish within 15days:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

As per NC decision, a DL was issued to the applicant and the applicant's reply was forwarded to DPIIT on 19.01.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and DPIIT vide U.O. No. P-47011/44/2021-TSW dated 16.02.2022 informed that the applicant has not submitted the information as asked earlier. Therefore, the Committee decided to ask again the applicant to furnish the following information as per comments of DPIIT:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product,

for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

Case is deferred.

Sl. No. 28

Case No.: 65/3/80-ALC2/2015	M/s PROMAC ENGINEERING INDUSTRIES LIMITED	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No :0710107942 dated 26.03.2015		
HQ. No.: 01/80/050/00065/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00473/AM15		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in its Meeting No. 17/80-ALC2/2018 held on 15.11.2019 on the ground that the import and export items are same and there is no manufacturing activity. However, the applicant vide email dated 10.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to DHI on 14.06.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 11.08.2021 to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

The case was considered by NC in its meeting dated 08.02.2022 and noted that the applicant's reply was sent to DHI on 10.11.2021 for examination & comments. DHI vide letter dated 08.02.2022 informed that the applicant's reply letter didn't contain any new information and the comments sent by DHI earlier as per letter dated 01.11.2017 still holds good. However, the Committee noted that DHI in its comments has not mentioned about the specific deficiencies which are required to examine the case. The earlier comments sent as per letter dated 01.11.2017 are also not found. Therefore, the Committee decided to request DHI to give fresh comments in this matter.

Decision: The Committee considered the case as per agenda and noted that DHI has furnished the comments vide email dated 23.03.2022 stating that there is no new information. The applicant has again confirmed that basically there is only punching of holes in the steel cord. Technically, whole manufacturing operation should not result in value addition of 342% (in Rs terms more than 80 lakhs). DHI has given comments stating that the above issue is not a technical matter. Hence, the Committee decided to seek opinion of Consultant (Tech-3).

Case is deferred.

Sl. No. 29

Case No.: 63/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No :0510406550 dated 22.05.2018		
HQ. No.: 01/80/050/00112/AM19		
RLA No.: 05/24/040/00096/AM19	Subject: Request for fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 25.08.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 30

Case No.: 3/8/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No :0510407035 dated 02.07.2018		
HQ. No.: 01/80/050/00126/AM19		
RLA No.: 05/24/040/00172/AM19	Subject: Request for fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 28.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage

claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 31

Case No.: 64/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0510406462 dated 15.05.2018		
HQ. No.: 01/80/050/00113/AM19		
RLA No.: 05/24/040/00080/AM19	Subject: Request for fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 09.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **MSME** for examination of the case on 14.06.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 32

Case No.: 60/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022		
Lic. No.: 0510406587 dated 24.05.2018		
HQ. No.: 01/80/050/00109/AM19		
RLA No.: 05/24/040/00111/AM19	Subject: Request for re-fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 02.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **MSME** for examination of the case on 14.06.2021 followed by reminder on 27.09.2021, 05.01.2022 & 09.03.2022. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 33

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s Bharat Heavy Electricals Limited	Status: Approved
Lic. No :0910046638 dated 04.05.2011		
RLA No.: 09/24/040/00046/AM12	Subject: Request for fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms yet. Further, the Committee noted that the applicant's representation was forwarded to **DHI** to examine the case on 15.05.2021 followed by a reminder on 13.08.2021. DHI vide their mail dated 01.07.2021 has conveyed that the case is very old and the following documents are required to examine the case:

1. Background note on the case giving the NC decision/ Deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like appendix 4E, Appendix4 K & Appendix 4H.

The applicant's reply was sent to DHI on 29.09.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and they did not furnish the point-wise reply as per deficiency letter. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15 days:

1. Background note on the case giving the NC decision/ deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like appendix 4E, Appendix4 K & Appendix 4H.

The case was last considered in meeting dated 08.02.2022, the Committee noted the comments of DHI received vide letter dated 08.02.2022 wherein it was stated that the applicant had proposed to fix ad-hoc norms for import of 42 items instead of 118 items applied earlier against the subject AA Number. Further, the Committee noted that the Consumption Certificate/ accountability statement submitted by the applicant contains a list of 45 import items in which one item at Sl. No. 67 is repeated. Therefore, the Committee decided to seek clarification on the same from the applicant & DHI.

The applicant's clarification received and the same was forwarded to DHI for examination & comments.

Decision: The Committee considered the case as per agenda and noted the comments of DHI received vide email dated 14.01.2022 & 02.03.2022. Further, DHI has clarified that the applicant has requested to fix ad-hoc norms for import of 44 items instead of 118 items applied earlier against the subject AA Number. The list of 44 items is as per the accountability statement submitted by the applicant (Copy enclosed). Therefore, as per comments of DHI, the Committee decided to fix the ad-hoc norms as under:

1. The total export weight is 2214.30MT and it may be added in the description of export item.
2. The quantity of import items at Sl. No. 25 (**SS Blade Profiles**) may be allowed with 10% wastage on repeat basis as approved for AA No. 0910037842 dated 06.05.2009.
3. The quantity of import items at Sl. No. 26 (**SS Flats**) may be allowed with 370% wastage on repeat basis as approved for AA No. 0910037842 dated 06.05.2009.
4. The quantity of import items at Sl. No. 28 (**SS Strip**) may be allowed with 2% wastage
5. The quantity of the rest of the import items as mentioned in the accountability statement (Copy enclosed) may be allowed as per GN-4 with accountability clause with no wastage on weight or number terms.

Note: RA concerned may ensure before issuing the EODC that no court case or any other ECA action against the subject AA number is pending.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 34

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/S Suttatti Enterprises Pvt. Ltd.	Status: Deferred
HQ. No.: 01/80/162/005/AM22/DES-I	Subject: Request for fixation of ad-hoc norms	
Case History: The firm vide representation dated 01.01.2021 received on 16.07.2021 enclosing their letter dated 06.04.2021 for fixation of Input Output Norms (SEEPZ, Mumbai). They have stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. SEEPZ-SEZ/EOU/65/05-06V.II/05330 dated 06.04.2021 as amended and the LOP has been renewed for a further period of five years from 2021-22 to 2025-26 for manufacture and export of wide range of products mainly applicable for electrical industries:		
i. Shroud Plate Part No. 3789337 (ITC HS code 87089900)		

ii. Shroud Plate Part No. 3767399/4046002 (ITC HS code 87089900)

Decision: The Committee reconsidered the case as per agenda and noted that the applicant's representation was forwarded to MSME on 08.11.2021 followed by a reminder on 10.03.2022 for expediting the comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 35

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s Avasarala Technologies Ltd.	Status: Deferred
Lic. No : 0710078776 Date: 26.04.11		
HQ. No.: 01/80/050/00167/AM12/DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/21/040/00896/AM11		

Case History: The case was rejected by NC in its Meeting No. 20/80 dated 27.12.11 due to non-submission of replied to the deficiency (raised by DIPP). Now, the firm vide representation dated 28.12.2020 received on 06.01.2021 furnished the reply of deficiency as raised by DPIIT and requested to fix the norms. They have stated that they have completed export obligation well in time as stipulated and requested to ratify the norms for import item Sl. No. 1 & 2 under General Note 4 and import item Sl. No. 3 with the wastage of 1% as mentioned in the Appendix 4E.

The applicant's representation was forwarded to DPIIT on 08.11.2021 for the examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments of DPIIT vide U. O. No. P-47014/14/2021-TSW dated 16.12.2021 and decided to seek opinion of Consultant (Tech-3) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-3) on 10.03.2022 for his opinion. However, no comments have been received as yet.

Decision: The Committee decided to remind Consultant (Tech-3) for expediting the comments.

Case is deferred.

Sl. No. 36

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910035792 dated 09.01.2009		
HQ. No.: 01/80//50/1245/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/292/AM09		

Case History: This case was approved by NC in its Meeting No. 44/80-ALC2/2009 dated 02.02.2010 as per recommendation of DHI letter No. 3/23/09/TSW9B) dated 12.01.2010. Now, the firm vide email dated has requested for revision of norms in respect of import item at serial No. 75 is deleted from import list requested to allow the

same and import item at serial No. 92 ratified quantity for the said material is insufficient to meet their requirement.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 & 29.09.2021 followed by a reminder on 10.03.2022 for expediting the comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 37

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910036322 dated 16.12.2008		
HQ. No.: 01/80//50/1580/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/351/AM09		

Case History: The case was approved by NC in its Meeting No. 19/80 dated 11.12.2012 as per recommendation of DHI letter No. 3/42/10/Vol. 20/408 dated 11.12.2012. Now, the firm vide their email dated has requested for revision of norms in respect of import item at serial No. 12 is deleted from import list requested to allow the same and import item at serial No. 91 ratified quantity for the said material is insufficient to meet their requirement.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) for examination of the case on 09.08.2021 followed by reminders on 29.09.2021 & 10.03.2022. However, no comments have been received as yet. Therefore, the Committee decided to wait for comments.

Case is deferred.

Sl. No. 38

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910045023 dated 03.01.2011		
HQ. No.: 01/80//50/701/AM11	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/450/AM11		

Case History: The case was ratified by the Norms Committee in its meeting No.08/14dated09.07.2013 as per comments of DHI letter No. 3(42)/2010-TSW(B)/112 dated 31.05.2013. Now, the firm vide email dated 10.03.2021 has requested that import items at Sl.Nos.2, 6&7 are raw material and the ratified quantity was restricted to 7960 Kgs,4850Kgs&320Kgs by Norms Committee as against applied quantities of 10000Kgs,6000Kgs & 2000Kgs respectively. They have stated that the ratified quantity was insufficient to meet the requirement & thus they have imported more than the ratified quantity. For the justification of the same Accountability

Certificate certified by the Central Excise Dept. has been enclosed in this regard for further consideration.

The Committee re-considered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 for examination of the case. However, **Consultant (Tech-3)** had requested to forward this case to DHI. Therefore, the Committee decided to refer the case to DHI for examination and comments. As per NC decision, the applicant's representation was forwarded to DHI on 29.09.2021 for examination & comments.

The case was considered by NC in its meeting dated 16.11.2021 and noted the comments of DHI received vide letter dated 16.11.2021 wherein it was stated that the applicant's representation was not clear and they sought some more information. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-4H.

As per NC decision, DL was issued to the applicant for furnishing above information.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply/representation was forwarded to DHI on 29.11.2021 for examination & comments. DHI vide email dated 14.01.2022 & dated 30.03.2022 informed that earlier ad-hoc norms were fixed on the basis of applicant's reply dated 17.05.2013 and now, the same is required by DHI for re-examination of the case. Therefore, the Committee decided to ask the applicant to submit the reply dated 17.05.2013 as requested by DHI.

Case is deferred.

Sl. No. 39

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s Dee Development Engineers Ltd.	Status: Deferred
Lic. No : 0510403207 Date: 22.06.2017		
HQ. No.: 01/80/050/00450/AM19/DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00116/AM18/		

Case History: The case was rejected by the Norms Committee in its meeting No. 22/80-ALC2/2018 held on 28.02.2020 due to non-submission of the documents/information as called by TA / DHI. The firm vide email dated 16.04.2021 and 24.06.2021 had furnished soft copy of application and requested to re-consider their case for fixation of norms. The firm had furnished technical details along with details of wastages claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The Committee reconsidered the case as per agenda and noted that the firm's representation was forward to DHI on 26.08.2021 for examination of the case. The

representative of DHI had asked for background note of the case along with previous decision of NC. Therefore, the Committee decided to send the same to DHI for examination & comments.

The applicant's reply was sent to DHI on 06.10.2021 for examination and comments. DHI vide letter dated 16.11.2021 informed that the applicant's reply was incomplete as the applicant didn't answer to any of the points as raised in deficiency letter. The reply was not in chronological order with detailed background of the case i.e. decision of NC and other correspondence. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-4H.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to the applicant on 07.01.2022 followed by a reminder on 10.03.2022. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder to the applicant** for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 40

Sl. NO. 40

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/s BEML LIMITED	Status: Deferred
Lic. No : 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00050/AM15		
Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.		
The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. As per comments of DHI, the Committee decided to ask from the applicant to furnish following information:		
1. A copy of complete application as per ANF-4B. 2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H. 3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.		

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested **to send point-wise reply of the deficiency letter separately to each AA Number**. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on 24.03.2022. Therefore, the Committee decided **to send the applicant's reply to TE, DHI** for examination & comments.

Case is deferred.

Sl. No. 41

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00084/AM15		

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of

the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on 24.03.2022. Therefore, the Committee decided to **send the applicant's reply to TE, DHI** for examination & comments.

Case is deferred.

Sl. No. 42

Sl. No.: 42

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15		
RLA No.: 07/24/040/00079/AM15		
Subject: Request for fixation of ad-hoc norms		
Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.		
The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:		
1. A copy of complete application as per ANF-4B. 2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H. 3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.		
As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided		

to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on 24.03.2022. Therefore, the Committee decided to **send the applicant's reply to TE, DHI** for examination & comments.

Case is deferred.

Sl. No. 43

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00103/AM15		

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.

2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on 24.03.2022. Therefore, the Committee decided to **send the applicant's reply to TE, DHI** for examination & comments.

Case is deferred.

Sl. No. 44

M. No.: NC/1/MEET/Mar/202122/16 (Offline Cases) dated 31.03.2022	M/S Victora Auto Pvt. Ltd.	Status: Deferred
Lic. No.: 0510407583 dt. 23.08.2018		
HQ. No.: 01/80/050/00195/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00296/AM19		
Case History: The Case was approved by NC in its Meeting No. 01/80dated 03.04.2019. The firm has stated that inadvertently they have submitted the online application with export & import quantity in KGs as same without any wastage. Therefore, on the basis of online application submitted at the office of Add. DGFT CLA, New Delhi norms was fixed by DGFT in its meeting No. 05/80 dated 28.06.2018. Hence, they have requested to reconsider their application on basis of actual wastage and revise the norms.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME on 09.11.2021 followed by a reminder on 11.03.2022 for expediting the comments. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments .		
Case is deferred.		

Sl. No. 45

M. No.: NC/1/MEET/Jan/202122/12 (Offline Cases) dated 08.02.2022	M/s Bombardier Transportation India Private Ltd	Status: Deferred
Lic. No : 3410043169 dated 09.05.2017		
HQ. F. No.: 01/80/162/006/AM22	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/21/040/00049/AM18		
Case History: The Committee considered the case as per agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms as yet.		
The applicant vide their email/letter dated 22.07.2021 stated that they have obtained advance authorization for importing various components and raw material on		

a customs duty free basis for manufacturing metro rail coaches. The firm has mentioned that they have making efforts for filing the aid online application initially the portal was not allowing to file the application itself as the licence was tagged under the SION norms category. The import items which they required norms fixation includes approximately 5000 line items. While attempting to upload each of the items they have been facing issue of auto logout from the portal with data already posted not being saved. Now, they have requested to accept their application for norms fixation in the physical form.

The Committee reconsidered the case as per agenda and noted that the firm's representation was forward to DHI on 19.08.2021 for examination of the case. The representative of DHI asked for background of the case. Therefore, the Committee decided to seek detailed background note along with ccomplete application with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. As per NC decision,a deficiency letter as raised by DHI was sent to the applicant on 29.09.2021 followed by a reminder on 11.11.2021.

Decision: The Committee considered the case as per agenda and noted that the case was erroneously rejected by the NC in its meeting dated 08.02.2022. However, the applicant has submitted the reply of deficiency letter as raised by TE on 15.12.2021. Therefore, the Committee decided to forward the applicant's reply to TE, Consultant (Tech-3) for examination and comments.

Case is deferred.


संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Accountability Statement

Name Of The Applicant: BHEL, RC PURAM, HYDERABAD
IEC number: 0508136690
Advance Authorisation No:

0910046638

Date Of Issue: 04.06.2011

Table A: Export Item Details:

Sl. No. of Export	Export Item Description	Total Qty Exported
1	2	3
1	Drive Turbine, LP Heaters, HP Heaters, Deaerator, Drain Cooler BOOSTER PUMP, BOILER FEED PUMPS, CONDENSATE EXTRACTION PUMP	2 Numbers
2	BOWL MILLS (XRP 1043 BOWL MILLS)	16 Numbers

Table B: Import Item Details:

Sl. No. Export Item (As per table A)	Corresponding Sl. No. of Input as per Authorisation	Description of input as per Bill of Entry/Excise Invoice (including technical specifications/part Nos. etc)	Description of input actually used in the resultant product (including technical specifications/part Nos. etc)	Total Qty imported as per B/E/ Excise Invoice for qty exported as per column(3) of table A	Qty consumed in the resultant product for qty exported as per column(3) of table A
1	2	3	4	5	6
1	12	FERROSTAT PICK-UP	FERROSTAT PICK-UP	28	NO
1	13	GROUNDING BRUSH	GROUNDING BRUSH	4	NO
1	14	I/H CONVERTER	I/H CONVERTER	16	NO
1	20	ROTOR	ROTOR	4	NO
1	24	SOLENOID VALVE	SOLENOID VALVE	28	NO
1	25	SS BLADE PROFILES	SS BLADE PROFILES	3000	KGS
1	26	SS FLATS	SS FLATS	1942	KGS
1	28	SS STRIP	SS STRIP	1830	KGS
1	35	VENT FILTERS	VENT FILTERS	48	NO
1	38	CONNECTING COUPLING BETWEEN BFP AND HYDRAULIC COUPLING	CONNECTING COUPLING BETWEEN BFP AND HYDRAULIC COUPLING	4	NO
1	41	CONNECTING COUPLING BETWEEN BOOSTER PUMP	CONNECTING COUPLING BETWEEN BOOSTER PUMP	2	NO
1	43	CUTLESS RUBBER BEARING	CUTLESS RUBBER BEARING	20	NO
1	44	CUTLESS RUBBER BEARING INTER STG	CUTLESS RUBBER BEARING INTER STG	10	NO
1	45	DIFFUSERS	DIFFUSERS	24	NO
1	47	HYDRAULIC COUPLING AND ACCESSORIES	HYDRAULIC COUPLING AND ACCESSORIES	1	NO
1	48	IMPELLER	IMPELLER	68	NO
1	52	RE CIRCULATION (HIGH)	RE CIRCULATION (HIGH)	8	NO
1	53	REVERSE ROTATION MONITORING SYSTEM	REVERSE ROTATION MONITORING SYSTEM	2	NO
1	54	THURST BEARING	THURST BEARING	12	NO
1	56	3 WAY CHANGE OVER VALVE	3 WAY CHANGE OVER VALVE	4	NO
1	63	PRODUCTION TEST COUPON FOR HEMIHEAD	PRODUCTION TEST COUPON FOR HEMIHEAD	8	NO
1	64	SPRAY VALVE	SPRAY VALVE	216	NO
1	67	SS TUBES FOR HPH	SS TUBES FOR HPH	2362	NO
1	70	TUBE SHEET FORGING FOR HPH	TUBE SHEET FORGING FOR HPH	8	NO
2	71	AXIAL THURST SLIDING BEARING SET	AXIAL THURST SLIDING BEARING SET	16	SET
2	72	BEVEL GEAR WHEEL FOR KMP 350 PLANETARY	BEVEL GEAR WHEEL FOR KMP 350 PLANETARY	16	SET
2	73	BEVEL PINION SHAFT FOR KMP 350 PLANETARY	BEVEL PINION SHAFT FOR KMP 350 PLANETARY	16	NO
2	74	COUPLING SLEEVE FOR KMP 350 PLANETARY	COUPLING SLEEVE FOR KMP 350 PLANETARY	16	NO
2	77	INTERNALLY TOOTHED GEAR WHEEL FOR KMP 350 PLANETARY	INTERNALLY TOOTHED GEAR WHEEL FOR KMP 350 PLANETARY	16	NO
2	78	JOURNAL BEARING LOWER	JOURNAL BEARING LOWER	48	NO
2	79	JOURNAL BEARING UPPER	JOURNAL BEARING UPPER	48	NO
2	83	PINION SHAFT FOR KMP 350 PLANETARY	PINION SHAFT FOR KMP 350 PLANETARY	16	NO
2	84	PLANETARY GEAR WHEEL FOR KMP 350 PLANETARY	PLANETARY GEAR WHEEL FOR KMP 350 PLANETARY	48	NO
2	85	SHAFT FOR KMP 350 PLANETARY	SHAFT FOR KMP 350 PLANETARY	16	NO
2	86	SPHERICAL ROLLER BEARING BPS	SPHERICAL ROLLER BEARING BPS	8	NO
2	89	BEVEL GEAR WHEEL FOR KMP 350 PLANETARY	BEVEL GEAR WHEEL FOR KMP 350 PLANETARY	1	NO
2	90	BEVEL PINION SHAFT FOR KMP 350 PLANETARY	BEVEL PINION SHAFT FOR KMP 350 PLANETARY	1	NO
2	91	COUPLING SLEEVE FOR KMP 350 PLANETARY	COUPLING SLEEVE FOR KMP 350 PLANETARY	1	NO
2	100	PINION SHAFT FOR KMP 350 PLANETARY	PINION SHAFT FOR KMP 350 PLANETARY	1	NO
2	101	PLANETARY GEAR WHEEL FOR KMP 350 PLANETARY	PLANETARY GEAR WHEEL FOR KMP 350 PLANETARY	3	NO
2	102	SHAFT FOR KMP 350 PLANETARY	SHAFT FOR KMP 350 PLANETARY	1	NO
2	118	HYDRAULIC STUD TENSIONER	HYDRAULIC STUD TENSIONER	8	NO
1	69	SS STRAIGHT TUBES FOR DRAIN COOLER	SS STRAIGHT TUBES FOR DRAIN COOLER	1350	NO
1	68	SS U TUBES FOR LP HEATERS	SS U TUBES FOR LP HEATERS	2367	NO
1	67	SS U TUBES FOR HPH	SS U TUBES FOR HPH	2362	NO

Declaration

I/we hereby declare that information furnished as above are true and correct as per records maintained by us. Information furnished above if found to be incorrect or false or misleading in future, I/we shall be liable for penal action under the provisions of FTDR Act and rules made thereunder.

Place: HYDERABAD
Date: 21-05-2019

Raghavender Rao
Dr. G. Raghavender Rao
Chartered Engineer
Institute of Engineers (India)
FIE Membership No. F-117474/2

Name: K. Indrasena
Designation: Dy. Manager
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कनपार्थी इन्द्रसेना
Kanaparthi Indrasena

उप प्रबंध / सी एम एन - एच ई डी कर्पुष
Dy. Manager / CWM - FIE & Insurance
सी एच.ई.एल. हैदराबाद, BHEL, HYD-32